

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. M.A.271 of 1997
(O.A.538 of 1997)

Date of Order : 10.9.1997

Present : Hon'ble Mr. Justice A.K.Chatterjee, Vice-Chairman.
Hon'ble Mr. M.S.Mukherjee, Administrative Member.

DR.(MRS.) GOPA GHOSH

Vs.

BANDITA DAS
UNION OF INDIA & ORS.

For the applicant : Mr.Samir Ghosh, counsel.

For the respondent
(applicant in the O.A.) : Mr.R.K.Chakraborty Thakur, counsel.

For the UOI : Mrs.Uma Bhattacharya, counsel.

ORDER

A.K.Chatterjee, V.C.

One Drs.(Mrs.) Gopa Ghosh has filed this M.A. seeking to be impleaded as a party respondent and contends that she is a necessary party as the petitioner of the O.A. Bandita Das wants promotion to the post of Sr.Scientific Officer superseding the claim of the present petitioner who claims to be senior to the said Bandita Das.

2. Hearing the 1st.counsel for all the parties and perusing the application, we consider the present petitioner to be a necessary party and direct that she be added as a party respondent to the O.A. In the circumstances, we allow all the respondents to file a reply at least a week before the next date.

3. M.A. is thus disposed of. ~~Next date to be decided~~

4. O.A. be listed for hearing regarding admission on
16.2.1998.

(M.S.Mukherjee)
Administrative Member

(A.K.Chatterjee)
Vice-Chairman

প্রতি প্রমাণিত
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Court Officer No 111/15

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Central Administrative Tribunal
Calcutta Bench